

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-125/2008(Pt.)/12228/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Registrar,
Gauhati High Court,
Aizwal Bench, Aizawl.

Dated Guwahati, 19th December, 2023.

Sub:- **Earned leave.**

Ref:- Your letter dated 15th December, 2023.

Sir,

With reference to the above, I am directed to inform you that Shri Joel Joseph Denga, District & Sessions Judge, Aizawl Judicial District, Aizawl has been granted **earned leave for three days w.e.f. 18.12.2023 to 20.12.2023, along with station leave permission**, subject to submission of his Leave Admissibility Report at the Aizawl Bench. He is directed to hand over charge of his Court and Office to the Addl. District & Sessions Judge, Aizawl Judicial District, Aizawl and in her absence to the next senior most Judicial Officer available at the station.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-125/2008(Pt.)/12229-12230/A, dated 19-12-23

Copy to:

1. Shri Joel Joseph Denga, District & Sessions Judge, Aizawl Judicial District, Aizawl.
- ✓ 2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)
